

IN THE NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH

COURT – IV

19. IA-2339 & 2340/2024 in C.P.(IB)/43(MB)/2020

CORAM:

MS. ANU JAGMOHAN SINGH
MEMBER (Technical)

SHRI KISHORE VEMULAPALLI
MEMBER (Judicial)

ORDER SHEET OF THE HEARING HELD ON 26.06.2024

NAME OF THE PARTIES: State Bank of India
Vs
Vindya Vasini Steel Products Private Limited

SECTION: 7 OF INSOLVENCY AND BANKRUPTCY CODE, 2016.

ORDER

This matter is heard through Video Conference:

1. Mr. Rajesh Kamath, Liquidator present in person (VC).
2. **IA-2339/2024:** This is an Application filed by the Liquidator of the Corporate Debtor, in accordance with Regulation 31(2) of the Liquidation Regulations, 2016 to place on record the list of Category-wise Stakeholders and under Regulation 31A of IBBI (Liquidation Process) Regulations, 2016 to place on record the report on the Constitution of Stakeholders' Consultation Committee of the Corporate Debtor.
3. **IA-2340/2024:** This is an Application filed by the Liquidator of the Corporate Debtor in terms of Regulation 13 and 14 of IBBI (Liquidation Process) Regulations, 2016 to place on record the preliminary report and Asset Memorandum in the matter of the Corporate Debtor (Vindya Vasini Steel Products Private Limited).
4. The above stated reports are taken on record. IA-2339/2024 & IA-2340/2024 are allowed to that effect and **disposed** of.

Sd/-
ANU JAGMOHAN SINGH
Member (Technical)

Sd/-
KISHORE VEMULAPALLI
Member (Judicial)